

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 317
IA-3695/2023
In
IB-1713(ND)/2019

IN THE MATTER OF:

Goyal Tea Agencies (P) Ltd.

.....APPLICANT/PETITIONER

Vs

Shakti Bhog Snacks (P) Ltd

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Ms. Ms Swaralipi Deb Roy, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **22.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**